

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
STARRED QUESTION NO. †\*261**

**TO BE ANSWERED ON FRIDAY, THE 09.08.2024**

**Bench of Patna High Court**

**†\*261. Shri Giridhari Yadav:  
Shri Rajesh Ranjan:**

Will the Minister of **Law and Justice** be pleased to state:

- (a) whether any bench of Patna High Court is functioning in Bhagalpur district of Bihar, if so, the details thereof and if not, the reasons therefor;
- (b) whether the Government proposes to set up benches of Patna High Court at Bhagalpur and Purnia in Kosi-Seemanchal region in view of the inconvenience faced by litigants in travelling long distance to reach Patna and huge pendency of cases in Bihar;
- (c) if so, the time period for said proposal; and
- (d) if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY  
OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE  
MINISTRY OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

(a) to (d): A statement is laid on the Table of the House.

**Statement referred to in reply to parts (a) to (d) of Lok Sabha Starred Question No. †\*261 due for answer on 09.08.2024 regarding “Bench of Patna High Court”.**

(a): No Sir.

(b) to (d): High Court Benches are established in accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P. (C) No. 379 of 2000 and after due consideration of a complete proposal from the State Government consenting to provide necessary expenditure and infrastructural facilities along with the consent of the Chief Justice of the concerned High Court who is required to look after the day-to-day administration of the High Court. The proposal should also have the consent of the Governor of the concerned State.

At present, there is no proposal pending with the Government to establish benches of Patna High Court at Bhagalpur and Purnia.